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**IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION**

**WRIT PETITION NO. 3784 OF 2025**

Payio Ashihio

.. Petitioner

**Versus**

Union of India & Ors.

.. Respondents

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**Dr. Dhruv Janssen Sanghavi (thr. V.C) a/w Adv. Tejas Popat and Adv. Aanchal Maheshwari i/b Rashmikant and Partners on behalf of the Petitioner.**

**Adv. Anil C. Singh a/w Adv. Pavan Patil for the Respondents.**

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**CORAM: B. P. COLABAWALLA &  
FIRDOSH P. POONIWALLA, JJ.**

**DATE: JULY 6, 2026**

**P. C.**

1. Mr. Anil Singh, the learned ASG, mentioned the above matter stating that the same is listed on 9<sup>th</sup> July, 2026, at 3 p.m., for hearing. He submitted that the Learned Solicitor General of India will be appearing in the above matter and requested that the matter be adjourned for a period of three weeks.

2. We find that the above matter has been adjourned on several occasions at the instance of the Revenue. As a last chance, and considering that the Learned Solicitor General of India would be appearing in this matter,

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JULY 6, 2026

Mansi shelke

we place the above Writ Petition on board on 30<sup>th</sup> July, 2026 at 3:00 p.m. Considering that the counsel appearing for the Petitioners comes from out of India to address this Court, we have made it clear to the Revenue that no further adjournments will be granted.

3. Stand over to 30<sup>th</sup> July, 2026 at 3:00 p.m.

4. This order will be digitally signed by the Private Secretary/ Personal Assistant of this Court. All concerned will act on production by fax or email of a digitally signed copy of this order.

[FIRDOSH P. POONIWALLA, J.]

[B. P. COLABAWALLA, J.]